

**Court No. - 50**

**Case :-** WRIT - C No. - 31456 of  
2019

**Petitioner :-** Prateek Shukla **Respondent :-** State Of U.P. And  
4 Others **Counsel for Petitioner :-** Vijeta Singh **Counsel for  
Respondent :-** C.S.C.,Rijwan Ali Akhtar,Rohan Gupta

**Hon'ble Ashok Kumar,J.**

The petitioner, Prateek Shukla himself appeared before this Court today.

The petitioner prayed and is allowed to implead the Vice Chancellor of Noida International University, Greater Noida, U.P. and Registrar of Noida International University, Greater Noida, U.P. as respondent nos. 6 and 7.

Necessary amendment be carried out during the course of the day.

The submission of the petitioner is that the petitioner was selected for BBA+LLB (Hons.) Course for the batch 2013-14. Letter of selection (undated) has been issued by the University, Respondent no. 2 addressed to the petitioner duly stamped and signed by the Director Admission Noida International University.

Apart from the aforesaid selection letter, the respondent- University has issued a bona-fide certificate dated 05.11.2015 signed by Director Admission (Latika Chaudhary). In the bona-fide certificate it has been certified that the petitioner (Prateek Shukla) is a bona-fide student of BBA-LLB (Hons.) 5th Semester in "School of Legal Studies and Research" in Noida International University.

It is also certified in the certificate dated 05.11.2015 that the respondent-Noida International University is a UGC (University Grants Commission) recognized university and is sponsored by the Maruti Education Trust and is further certified that the said university is given the status of a university by Government of Uttar Pradesh vide notification No. 1108/79-vi-1-10-1 (ka) 23-10 Lucknow dated October 12, 2010, Act No. 27 of 2010. Copy of the said bona-fide certificate is enclosed as annexure-5 to the present writ petition.

The grievance of the petitioner is that the petitioner has completed his BBA- LLB (Hons.) Course from the aforesaid University in the session 2013-2018, however the respondent- University has issued the certificate / provisional degree by which the University has awarded the degree of BBA-LLB and not BBA-LLB (Hons.).

The contention of the petitioner is that when he has received the aforesaid degree from the University he has approached the Registrar of the University, the Chairman of the Admission Committee and brought to their notice that the said provisional degree is incorrectly issued and prayed before them for issuance of the fresh correct degree in which complete course, which the petitioner completed being BBA-LLB (Hons.) be mentioned.

The petitioner submits that no heed was paid on the request of the petitioner then the petitioner has enquired from the various sources including the Bar Council of India, New Delhi and thereafter he has been informed by the Bar Council of India, New Delhi that the said University is not authorized for teaching and issuance of Hons. degree.

The claim of the petitioner is that while pursuing the BBA-LLB (Hons.) Course he has paid higher fee for the same whereas the degree has not been issued to him for lower studies.

According to the petitioner the University has committed fraud as such has cheated the petitioner and other similar situated students.

The matter require consideration.

Sri Shivam Shukla, learned counsel representing the Bar Council of India, New Delhi is hereby directed to send the certified copy of this order as well as complete copy of the writ petition to the Chairman / Vice Chairman of Bar Council of India, New Delhi, who are requested to take appropriate steps and if possible conduct an inspection immediately.

The inspection team deputed by the Bar Council of India, New Delhi will submit its report before this Court within two weeks.

Issue notice to respondent no. 2 and newly impleaded respondent nos. 6 and 7.

Steps be taken within one week.

Office is directed to send the notice within two weeks.

List this petition before the appropriate Bench on 28.11.2019.

By the next date fixed, all the respondents will file their counter affidavits.

Whenever the case is listed next, the name of Sri Prateek Shukla, the petitioner be shown in place of counsel for the petitioner.

**Order Date :- 4.11.2019**

SK Srivastava





